

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

Renew APPLICATION NO. 6/99 OF 199
OA. 277/98

Applicant(s) *Union of India and or.*Respondent(s) *Bal Badadur Sarma and or.*Advocate for Applicant(s) *Mr. A. Deb Roy*
Sr C.G. S.C.

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
<p>This Renewed Application has been filed by the Mr. A. Deb Roy S.C.G. Se with a prayer for Review the judgment and order dtd. 12.2.98 in OA. 277/98 passed by this Honble Tribunal.</p> <p>Valid before Honble Court for further order.</p> <p><i>See below</i> <i>3/5/99</i> <i>trd</i></p>	<p>14.5.99</p> <p>PG</p> <p>28.5.99</p>	<p>On the prayer of Mr B.C.Pathak on behalf of Mr A.Deb Roy, learned Sr. C.G.S.C the case is adjourned to 28.5.99 for admission.</p> <p><i>[Signature]</i> Vice-Chairman</p> <p>No formal notice need be sent. Let this case be listed for hearing on 23.7.99.</p> <p><i>[Signature]</i> Vice-Chairman</p>

R 17.6/99

Notes of the Registry	Date	Order of the Tribunal
	23.7.99	On the prayer of the counsel for the parties the case is adjourned to 20.8.99 for hearing. Member
DJ	20.8.99	On the prayer of the learned counsel for the parties the case is adjourned till 8.10.99. Vice-Chairman
trd	8-10-99	Case is otherwise ready for hearing. List for hearing on 3.12.99. Vice-Chairman
lm	3.12.99	On the prayer of Mr. A.Ahmed, learned counsel for the opposite party one month time is allowed. List on 28.1.2000. Vice-Chairman
trd	28.1.2000	On the prayer of Mr A. Deb Roy, learned Sr. C.G.S.C. the case is adjourned till 4.2.2000 for hearing. Vice-Chairman
nkm	4.2.00	4/0. Adj and 1. 24.3.00 370 121

RA 6/99 (OA 277/98)

3

Notes of the Registry

Date

Order of the Tribunal

24.3.00

Learned counsel Mr M. Chanda, learned counsel, prays for adjournment on behalf of Mr A. Ahmed, learned counsel for the review applicant, who is unable to be present today due to his personal difficulties. Mr A. Deb Roy, learned Sr. C.G.S.C. has no objection. List on 26.4.00 for hearing.

nkm

Member

26.4.00

Mr A. Deb Roy, learned Sr. C.G.S.C. is not present. Adjourned to 5.5.00 for hearing.

nkm

Member

5.5.00

Learned Addl. C.G.S.C. Sri A. Deb Roy for the petitioners/respondents. Sri A. Ahmed learned counsel has entered appearance on behalf of the opposite party and prays for a direction to serve a copy of the Review Application on him. Copy is available in B part of the Records. Registry is to serve the copy of the Review Application.

List it on 7.6.2000 for further order.

Member (J)


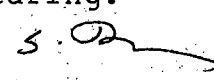
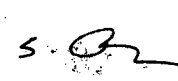
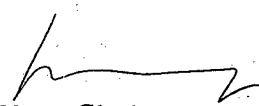
Copy of the application received by Mr. A. Ahmed, Advocate for the Applicant (Oppos).

22.5.2000

trd

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4 RA 6/99/0A277/98)

Notes of the Registry	Date	Order of the Tribunal
	7.6.00	Present: Hon'ble Mr.D.C.Verma, Judicial Member. On the prayer of Mr.A.Deb Roy, Sr.C.G.S.C. case is adjourned to 4.7.00 for hearing.  Member(Judicial)
lm	4.7.00	Present : Hon'ble Sri S.Biswas,Member(A). At the request of the learned counsel for the respondents the case is adjourned to 11.7.2000. Counsel for the applicant is also not present. List on 11.7.2000 for hearing.  Member(A)
trd	11.7.00	Present: Hon'ble Mr S. Biswas, Administrative Member Heard Mr A. Deb Roy, learned counsel for the Union of India. Give notice to the opposite party/applicant as to why the case will not be reviewed.  Member(A)
nkm	25.9.2000	Present: Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman Mr A. Deb Roy, learned Sr.'C.G.S.C. prays for an adjournment to obtain instructions. Prayer allowed. List it for hearing on 1.11.00. Mr A. Ahmed, learned counsel for the opposite party is present. ●  Vice-Chairman
nkm	1-11-00	No representation, List again on 2-11-00. By m/s

Note of the Registry	Date	Order of the Tribunal
9	2.11.00	List on 3.11.00 for hearing.
mk	3.11.00	Vice-Chairman
		Present: Hon'ble Mr. Justice D.N. Choudhury, Vice-Chairman.
		<p>By this Review Application the Review applicant has sought for review of the judgment and order dated 12.2.1999 in O.A.No.277 of 1998 passed by this Tribunal. This Tribunal directed the respondents to pay the Special Compensatory (Remote locality) Allowance to the applicants with effect from the date of actual posting in Manipur on or after 1.10.86 as the case may be to the applicants and to continue to pay the same so long as the concession is admissible. The aforesaid order was passed in conformity to the earlier judgment and order in O.A.No.124 of 95 and 125 of 95 disposed of 24.8.95. It is stated that the decision of the Tribunal in the aforesaid O.A. have been upheld by the Supreme Court in Union of India and others, Vs. P.Prasad, B.S.O and others, reported in 1997, 4 SCC 189. There is no other grounds mentioned in this application. There is no ground for review of the order of this Tribunal. Accordingly, Review Application stands dismissed. There will be no order as to costs.</p>
lm		Vice-Chairman

21.11.2000

Copy of the order
has been sent to the
D/Sec. for issuing the
order to the L/A/Secy
for the parties
H.S.

5

Notes of the Registry	Date	Order of the Tribunal